

- being operated jointly by the Department of Electronics and Bureau of Indian Standards.
- (ii) Obtaining approval of testing facilities of Electronics Regional Test Laboratory (West) Bombay in respect of TV sets, picture tubes and associated deflection components as per UL Standard, by UL USA; and
- (iii) Assisting TV industry in getting international safety certification such as German Safety Mark GA etc. for export to Europe.

- (2) Indian Council of Agriculture Research, New Delhi.
- (3) Indian Council of Medical Research, New Delhi.

(b) to (d). Keeping in view the acute shortage of General pool Residential accommodation it has been the policy of Govt. accommodation only to those employees who form part of Sectt., of Min. of Attached/ Subordinate Office of a Ministry/Deptt. of Govt. of India. There is no proposal to extend the facility of Govt. accommodation to the employees of all the autonomous bodies.

Entitlement of General Pool Accommodation

6669. DR. LAXMINARAYAN PANDEYA:
Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the names of the autonomous bodies whose employees are entitled for General Pool accommodation;

(b) whether the Government propose to extend the facility of Government accommodation to employees of all the autonomous bodies, especially in case of Indian Investment Centre's employees;

(c) if so, the details thereof; and

(d) if not, the reasons there for?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIM. ARUNACHALAM): (a) The permanent staff of following autonomous organisations are eligible for allotment of General Pool accommodation:-

- (1) Council of Scientific & Industrial Research, New Delhi.

Revenue Ministers' Conference on Land Reforms

6670. SHRI SHARAD DIGHE:
DR. RAMCHANDRA DOME:
SHRI DHARMANNA
MONDAYYASADUL:
SHRI R. SURENDER REDDY:

Will the PRIME MINISTER be pleased to state:

(a) whether one-day conference of the State Revenue Ministers to discuss issues relating to land reforms and land records was held in New Delhi on March 14, 1992; and

(b) if so, the details of the subjects discussed and the decisions arrived at?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI G. VENKAT SWAMY): (a) Yes, Sir.

(b) The Subject of distribution of Ceiling Surplus Land, Bhoodhan Land and Land Record were discussed. It was decided, amongst other decisions to complete distribution of ceiling surplus land free from encumbrances by 30th June, 1992, and that

75% of the land involved in litigation in Revenue Courts be freed from such litigations to make it available for distribution, and distribution completed by 30th September, 1992.

Commission for Industrial Production

667 1. SHRI DATTATRAYA BANDARU: Will the PRIME MINISTER be pleased to state:

(a) whether there is any proposal to constitute any Commission to determine the prices of industrial products;

(b) if so, the details thereof; and

(c) the duties and responsibilities of the proposed Commission?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P.J. KURIEN): (a) to (c). There is a proposal under the consideration of the Government of restructure the Bureau of Industrial Costs and Prices (BICP) set up in the year 1970 into a Commission. One of the functions of that Commission, as per proposal, is to tender advice to Government on various issues pertaining to cost reduction and improvement of industrial efficiency and pricing problems in relation to industrial costs. However, no final decision has been taken in this regard.

[*Transiation*]

Foreign Colloboration for Cars

6672. SHRI PHOOL CHAND VERMA: Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to grant permission to any Indian Company for manufacturing four seater cars with foreign collaboration;

(b) if so, the name of the Indian Company;

(c) the time by which it is likely to be introduced in the market; and

(d) the estimated price of this car?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P.J. KURIEN): (a) No such proposal is under consideration of the Government at present.

(b) to (d). Do not arise.

[*English*]

Delay in Completion of Central Projects

6673. SHRI R. DHANUSHKODI ATHITHAN: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) the number of Central projects lagging behind their time schedule as on December 31, 1991, Ministry-wise;

(b) the reasons thereof;

(c) the extent of cost increase in comparison to original cost as a result of delay in completion thereof; and

(d) the steps taken to expedite the completion of these projects?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI H.R. BHARDWAJ): (a) The Ministry/Department-wise number of Central projects lagging behind their time schedule as on 31.12.91 with reference to original date of commissioning is given below: